



2026:AHC:16549

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4983 of 2025

Nisar Ahmad

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhai Singh, Virendra Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. This writ petition has been filed, inter alia, seeking the following reliefs:

"i) Issue a writ order of mandamus directing the in Tehsildar and Up Ziladhikari, Martineganj, Azamgarh (respondents no. 4 & 5) to make entry in Khatauni and revenue record including Malikan register of order dated 30.05.1997 passed by Assistant Consolidation Officer, Final Record, Martineganj, District Azamgarh in case no. 280 in proceeding u/s 12 (Nisar Ahmad and Another versus Jamaluddin) which became final during consolidation proceeding, without Parwana on the basis of order dated 01.11.2018 passed by Settlement Officer Consolidation, Azamgarh in favour of Petitioner and Raees Ahmad son of Anees Ahmad (respondent no. 7)."

2. Grievance of the petitioner is that the State authorities are not giving effect to the order dated 30.05.1997 passed by Assistant Consolidation Officer under the provisions of law enunciated under Section 6(2) of the U.P. Consolidation of Holdings Act.

3. It is submitted that unit/village in question has been de-notified under Section 6(1) of the U.P.C.H. Act. Before cancellation of the consolidation operation under Section 6(1) of the U.P.C.H. Act, the order dated 30.05.1997 passed by the Assistant Consolidation Officer has attained finality inasmuch as same has not been challenged before any competent court by any party. Therefore, State authorities are under legal obligation to implement the said order in land record in pursuance of the provisions of law as enunciated under Section 6(2) of the U.P.C.H. Act.

4. Learned Standing Counsel has contended that the grievance of the

petitioner can more appropriately be redressed by the Deputy Director of Consolidation, who may be directed to decide the fresh representation, to be moved by the petitioner showing his grievance, within a stipulated period as fixed by this Court.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this court deems it appropriate to finally dispose of the present writ petition, without considering the merits of the case, with liberty to the petitioner to file a fresh representation before Deputy Director of Consolidation concerned with respect to his grievances, as mentioned in the present writ petition, within a period of two weeks from today along with a certified copy of this order and self attested copy of the present writ petition, who shall, either himself or through the authority competent, as required under the law, consider and decide the same in accordance with law expeditiously, preferably, within a period of three months thereafter, if there is no any other legal impediment.

6. With the aforesaid observation, present writ petition is **disposed of**.

(Dinesh Pathak,J.)

January 22, 2026

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